

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 647
(TO BE ANSWERED ON 02.12.2015)

APPEAL UNDER RTI ACT

647. ADV. M. UDHAYAKUMAR:
SHRI C. MAHENDRAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is aware that the Central Information Commission (CIC) has turned away one in every three appeals received by the Panel under the RTI Act;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the total number of appeals turned away by the CIC during the last one year and the current year?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): The RTI Rules, 2012 as provides that if an appeal is not accompanied by the documents as specified in for removing deficiencies and filling the appeal complete in all respects may be returned to the appellant. As per record maintained by Central Information Commission since January, 2015, 11328 number of appeals have been turned away.
